- (b) the number of cases of unauthorised/illegal phone tapping reported during 2018 and 2019, State-wise; and
- (c) the details of steps Government has taken to check unauthorised and illegal phone tapping of the citizens?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) The Lawful interception is done by agencies, duly authorised by the competent authority in the Central or State Governments as the case may be, as per the provisions contained in section 5(2) of the Indian Telegraph Act, 1885 read with Rule 419-A of the Indian Telegraph Rules, 1951 on the occurrence of any public emergency, or in the interest of the public safety. The lawful interception can be done only in the interest of the sovereignty and integrity of India, the security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of an offence.

- (b) No Unauthorized tapping is done.
- (c) Question does not arise.

Missing data in NCRB report

- 363. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the reasons why National Crime Records Bureau (NCRB) 'Crimes in India report 2017' did not contain data on instances of mob lynching, khap killings and murder by influential people; and
- (b) whether this data will be published in the future, if so, the details and timeframe thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) In the "Crime in India" Report, National Crime Records Bureau publishes crime data from all the States/Union Territories under various crime heads which are clearly defined under the Indian Penal Code and Special and Local Laws.

(b) Does not arise in view of reply to part (a) above.